

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH**

COMPANY SCHEME PETITION NO. 725 OF 2017  
IN  
COMPANY SCHEME APPLICATION NO. 662 OF 2017.

In the matter of the Companies Act, 2013 (18  
of 2013);

AND

In the matter of Sections 230 to 232 of the  
Companies Act, 2013 and other relevant  
provisions of the Companies Act, 2013 along  
with the Companies Act, 1956.

AND

In the matter of Scheme of Amalgamation of  
DHARMI SALES PRIVATE LIMITED, the  
First Transferor Company and KEVIN IMPEX  
PRIVATE LIMITED, the Second Transferor  
Company and GLITORIUM INFRATRADE  
(INDIA) PRIVATE LIMITED, the Third  
Transferor Company and DOMINION INFRA  
RESOURCES PRIVATE LIMITED, the  
Fourth Transferor Company with MANN  
INFRA RESOURCES PRIVATE LIMITED,  
the Transferee Company.

DHARMI SALES PRIVATE LIMITED, a )  
company incorporated under the )  
Companies Act, 1956 having its registered )  
office at A/302 Prathamesh Residency )  
CST No. 219, Dadabhai Road, Andheri )  
(West), Mumbai – 400058. ).....Petitioner Company/ the First  
Transferor Company.

Date: 9<sup>th</sup> August, 2017.

Coram: Hon'ble SH. B.S.V. Prakash Kumar, Member (J)

Hon'ble SH. V. Nallasenapathy, Member (T)

Called for Admission of Petition:

Ashish O. Laluria with Kamal Lahoty i/b Ashish O. Laluria & Co., Practising Company Secretaries for the Applicant

Per: SH. B.S.V. Prakash Kumar, Member (J)

**MINUTES OF THE ORDER**

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 6<sup>th</sup> September , 2017.
3. Learned Counsel for the Petitioner states that in pursuance of the directions contained in Order dated 8<sup>th</sup> June, 2017 passed by the National Company Law Tribunal, Mumbai Bench in the Company Scheme Application No. 662 of 2017, the meeting of Equity Shareholders was held on Saturday, 22<sup>nd</sup> July, 2017 and the requisite quorum was present and the Scheme was approved unanimously by the Equity Shareholders without modifications. The Chairman appointed for the meeting has filed his affidavit verifying his report dated 24<sup>th</sup> July, 2017 which is annexed as Exhibit 'H' to the petition.
4. The Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Scheme Application No. 662 of 2017 by the National Company Law Tribunal, Mumbai Bench.
5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 15 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy Member (T)

Sd/-

B.S.V. Prakash Kumar, Member (J)